59 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

Alleged humilitation of the Accounts Officer of Ordance Factory at Tiruchirapally

14. SHRI RAM AWADHESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Accounts Officers.. Ordnance Factory, Tiruchirapally had written a letter on 18th June, 1987 to Shri T. S.-Amrithalingam, Senior Auditor of Accounts Office Ordnance Factory, Tiruchirapally, giving five point assurances none of which have been implemented;

(b) whether it is also a fact that some officials of the office belonging to caste Hindu had broken the bones of Amrlthalingam's Mother since they belonged to Scheduled Caste community;

(c) if so, the details thereof; and

(d) whether the culprits would be punished?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR, RAJA RAMANNA): (a) The Controller General Defence Accounts has reported that no such assurances were given to Shri T. S. Amrithalingam.

(b) No, Sir.

(c) and (d) Do not arise.

Suggestions of the Rational. Institute of Information Technolgy regarding unemployed youth

to Questions

15. SHRI DAYANAND SAHAY: Will the PRIME MINISTER be pleas ed to state:.

(a) whether some suggestions have been made by the National Institute of Information Technology regarding earning of huge foreign exchange by cdnveiUing unemployed^ educated youth into skilled resource of the country;

(b) if so, the details thereof;

(c) whether Government propose to take any action thereon; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND 'TECHNOLOGY (PROF. M. G. K. MENON): (a) The Department of Electronics has not received any such suggestions from the National Institute of Information Technology.

(b) to (d) Do not arise.

Demand for increase in the seats for different courses in the Delhi University

16. SHRI SHANTI TYAGI: Will the PRIME MINISTER be pleased to state:

(a) "whether it is a fact that Delhi Students' Colleges' University Union, Unions and the National Students Union of India are demanding the initiation of new courses in the col leges and the increase in existing seats;

(b) whether the above mentioned Unions representatives staged a dharna before the University Grants Commission and submitted **a** memorandum of demands; and

(c) if so, the details of the said demands and Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes, Sir.

(c) According to the information furnished by the University Grants Commission and Delhi University, the man demands of the Unions include expeditious introduction of courses approved by the Academic Council of the University of Delhi in December 1989, increase Of seats in the existing colleges and opening of new colleges in East and West Delhi area.

After examining the proposals submitted by the University in this regard, the Commission has agreed to the introduction of several new courses in a number of Delhi Colleges from the current academic session, resulting in an addition of 875 seats.

The Univesity of Delhi has informed that in order to meet the growing demand for admission, two new Colleges, one at Karampura in West Delhi with a capacity of 300 seats and the other at Shahdara in East Delhi with a capacity of 180 seats are to be started by the Delhi Administration in the current academic year.

Utilisation of vacant lands of the Shillong Cantonment Board

17. SHRI G. G. SWELL: Will the PRIME MINISTER be pleased to state:

(a) whether Government appointed a high power committee in 1986 to go into the question of utilising vacant lands in the possession of the Shillong Cantonment Board;

(b) if so,, whether the Committee has submitted its report and any action has been taken thereon;

(c) whether the Shillong Cantonment Board has haphazardly leased put vast areas of cantonment land to private businessmen for commercial purposes; (d) if so, the names of the lessees with their various holdings and the terms and conditions thereof; and

(e) whether it is a fact that some other areas of cantonment land have been illegally occupied by these businessmen who are using them as timber dumps and have raised permanent structures thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) A team of senior Central Government Officers visited Shillong in 1986 to suggest a comprehensive development plan for Shillong.

(b) Yes, Sir. Follow-up action on the team's report was taken.

(c) No, Sir. The Government, however, had leased some sites, mostly in the 1930s and 1940s, for residential and commercial purposes.

(d) A statement showing the defence lands leased out by Government to private parties for commercial purposes is attached as Annexure. *[See Appendix CLV Annexure* No. 2]

(e) One Saw Mill in plot bearing Sy. No. 15/94 is authorised. Timber is also stocked in the adjacent plot, Sy. No. 15/95, by the same party who holds the site on commercial lease. However, he has erected certain structures on this site without permission from the competent authority for which action has been initiated against him.

Non-availability of scavenging arrangements in KV, R.K. Puram, Andrews Ganj, New Delhi

18. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that scavenging arrangements do not exist in all the Kendriya Vidyalayas in Delhi/New Delhi especially in Sector VIII R.K. Puram and Andrews Ganj, New Delhi.